

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 11378 of 2013

[Arising out of OIO-08/COMMR/SURAT-II/2013 passed by Commissioner of Central Excise,
Customs and Service Tax-SURAT-II]

C.C.E. & S.T.-Surat-ii

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Appellant

VERSUS

Mehek Glazes Private Limited

Kundra, Taluka : Hansot,
Bharuch,
Gujarat.

.....Respondent

APPEARANCE:

Sh. G. Jha, Superintendent (AR) for the Appellant
None appeared for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. A/12069 / 2019

DATE OF HEARING: 31.10.2019
DATE OF DECISION: 31.10.2019

RAMESH NAIR:

Revenue filed a letter to withdraw the appeal on monetary limit, as per Government's Litigation Policy Instruction vide F. No. 390/Misc/116/2017-JC dated 22.08.2019, as the amount involved in the appeal is less than Rs. 50 Lakhs. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Mehul